

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 3

(Supplementary List)

**CA Nos.51/2023 and 52/2023
In**

CP (CAA) No.81/Chd/Chd/2012

Under Section 230-232, CA 2013

In the matter of:-

Akums Lifesciences Ltd.

...Transferor Company

With

Pure & Cure Healthcare Pvt. Ltd.

...Transferee Company

Present: Mr. Atul V. Sood and Mr. Suman Kumar Jha, Advocates for the petitioner Company.
Mr. Veer Singh, proxy counsel for Surjeet Bhadu, Advocate for the applicant in CA Nos.51/2023 and 52/2023.

CP (CAA) No.81/Chd/Chd/2012

Heard the learned counsel for the petitioner Company. Affidavit which has been filed vide diary No.02868/9 dated 17.02.2023 is already taken on record and the position of the petitioner is clarified in the said affidavit. In view of the same appropriate orders may be passed. List on 16.08.2023, higher on board.

CA Nos.51/2023 and 52/2023

It is stated by the proxy counsel for the applicant that the main counsel could not appear today due to some personal difficulty. It is vehemently protected by the learned counsel for the petitioner in main CP that the applicant in CA Nos.51/2023 and 52/2023

have no locus in getting impleaded as party in the main petition. List on 16.08.2023.,
higher on board.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 10, 2023
PRF

Sd/-
(Harnam Singh Thakur)
Member (Judicial)